

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 1481 of 2003

New Delhi, this the 6th day of June, 2003

HON'BLE MR. KULDIP SINGH, MEMBER (JUDL)

Shri Jag Mohan Bhandari  
S/o Late Shri R.S.D. Bhandari  
R/o I-7 Shukker Bazar  
Uttam Nagar,  
New Delhi-110059.

and

Employed as Assistant  
in WE-1, WE Directorate of Army Headquarters,  
JS (Training) and CAO,  
Ministry of Defence,  
New Delhi-110011. ... Applicant

(By Advocate: In person)

Versus

1. Union of India  
Through its  
Secretary,  
Ministry of Defence,  
South Block,  
DHQ PO,  
New Delhi-110011.

2. Maj. Gen C.S. Brar  
ADG WE  
WE Dte., Army HQs.,  
Room No.218-A,  
South Block, DHQ PO  
New Delhi-110 011.

3. Col. Jagmohan Varma  
Director,  
WE-1, WE Dte., Army Headquarters,  
Room No.217,  
South Block, DHQ PO,  
New Delhi-110011.

-RESPONDENTS

ORDER (ORAL)

By Hon'ble Mr. Kuldip Singh, Member (Judl)

Heard applicant in person.

2. The applicant has a grievance that his seniors  
in the officer are not behaving with him properly and his  
representation dated 22.11.2002 for non-allotment of work.

*Km*

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chair and table by respondent No.3 consequent upon issue of unilateral posting order has not been responded to. In the OA the applicant has also asked for relief that the respondents be directed to provide him independent chair, table and work with list of files and personal folder taken by respondent No.3 be returned to the applicant.

3. He has also prayed for imposing a fine on respondent No.3 for not carrying out his duties compelling him to file the present OA.

4. He further prays that respondent No.3, who is not allocating him work, be asked to pay the salary of the applicant.

5. I have heard the applicant, who argued in person.

6. At the outset I may mention that the reliefs claimed by the applicant are not against any order passed by the respondents which may have any civil consequences. No directions are required to be given to the respondents to provide independent chair, table and work with list of files etc. to the applicant. The grievances, as raised by the applicant in the OA are not justiciable, so OA has no merits and the same is dismissed at the admission stage itself.

  
( KULDIP SINGH )  
MEMBER ( JUDIL )